

DELHI JUDICIAL ACADEMY

No. DJA/Appt. of Law Researcher/2014/ 4440

Dated:- 20/8/14

Applications are invited from Indian Nationals born on or after 01.01.1987 for appointment as Law Researchers in the Academy on a consolidated remuneration of Rs. 25,000/- per month, initially for a period of one year. Short listed candidates will be called for an Interview on a date to be intimated later.

The candidates must be a Law Graduate from a recognized university. Those who have taken the final law examination and their result is awaited, may also apply. However, the candidates will have to produce proof of having passed the final law examination at the time of interview.

Applications giving necessary particulars i.e. (1) Name of the Candidate (2) Father's Name (3) Date of Birth (4) Present Address (5) Permanent Address (6) Telephone No. (7) Fax. No. (8) E-mail (9) Educational Details (Details of Institutions of study-School, College & Law, year of passing Law Degree and Marks) (10) Registration Number allotted by the Bar Council (if registered), (11) Professional details (details with regard to areas of personal interest) Experience, if any, and (12) Two references (necessary) along with letters from the referees. The application must be accompanied with two recent passport size photographs duly attested by a Gazetted Officer along with attested copies of testimonials, sent personally or by Registered A.D. post with the words "Application for appointment as Law Researchers in Delhi Judicial Academy" superimposed on the envelope, addressed to the Director (Admn.), Delhi Judicial Academy, Sector-14, Dwarka, New Delhi-110078, so as to reach this office on or before 15.09.2014.

Applications which are incomplete, unsigned and received after due date, shall be rejected summarily and no enquiry will be entertained in this regard.

It is made clear that the above engagement is a full time job, purely contractual in nature. It would not confer any right of permanent employment in Delhi Judicial Academy. It is also made clear that a Law Researcher will not be entitled to practice or take up any other assignment during the period of he/she works as Law Researcher in this Academy. Any ethical breach by a Law Researcher will be viewed very seriously and will disentitle the Law Researcher from receiving a certificate. In case of the candidate enrolled with the Bar Council, if it becomes necessary, the breach will also be reported to the Bar Council concerned.

The candidates should bear in mind while applying for the post that he/she will be required to work even at odd hours. No TA/DA shall be paid to the candidates called for interview.


(Gurdeep Singh)
Director (Admn.)